

ensuring compliance of the measures outlined above. Financial Advisors shall assist the respective Departments in securing compliance with these measures and also submit an overall report to the Minister-in-Charge and to the Ministry of Finance on a quarterly basis regarding various actions taken on these measures/guidelines.

Sd/-

(Ratan P. Watal)

Secretary (Expenditure)

All Secretaries to the Government of India

**Copy to:**

1. Cabinet Secretary
2. Principal Secretary to the Prime Minister
3. Secretary, Planning Commission
4. All the Financial Advisors

**7th Pay Commission**

230. SHRI SHANTARAM NAIK: Will the Minister of FINANCE be pleased to state:

(a) the details of meetings, the 7th Pay Commission has taken so far and the items/issues discussed till date;

(b) the States, visited, by the Commission if any till date and the States which the Commission proposes to visit;

(c) whether the Commission proposes to take the views of the State Governments as regards their pay-scales since invariably, most of the States adopt the Central Pay Commission reports;

(d) whether Commission proposes to submit any interim report;

(e) whether the Commission proposes to make any recommendations to bring in financial transparency; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) The 7th Central Pay Commission is required to make its recommendations on its Terms of Reference. Also, the Commission is to devise its own procedure. The Commission's Terms of Reference do not enjoin upon it to keep the Government updated on its functioning and the procedure being followed by it during the course of its deliberations.

(c) The Terms of Reference of the Commission provide that the Commission will make its recommendations, keeping in view, *inter alia*, the likely impact of the recommendations on the finances of the State Governments, which usually adopt the recommendations with some modifications.

(d) to (f) The Commission is required to submit its report on its Terms of Reference. However, no Report, including any interim one, has so far been submitted by the Commission.

#### **Problems faced by senior citizens in UCO Bank**

231. SHRI BAISHNAB PARIDA: Will the Minister of FINANCE be pleased to state:

(a) whether UCO Bank Branch at No.5-Parliament Street, New Delhi-1 is surrounded by Central Government offices/residential complex;

(b) whether both serving and retired Government officials are operating their bank accounts in this bank;

(c) whether such account holders, especially old-aged/handicapped pensioners face difficulty in obtaining their cheque-books, as and when they visit this bank;

(d) whether the difficulties so faced by them have been brought to the notice of concerned officials and are yet to be addressed; and

(e) whether Government will help address the problem of elderly persons on humanitarian grounds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) Yes, Sir.

(c) to (e) The bank has opened senior citizen lounge equipped with all the facility to help senior citizens, old-aged handicapped for smooth operation of their account and rendering specialized services for them as and when they visit the branch. Whenever any complaints are brought to the notice of the bank, the same are redressed immediately and there is no complaint pending with the bank at present.

#### **Steps taken for allowing hassle free business**

232. DR. T. SUBBARAMI REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention is drawn to the report on ranking of countries in terms of protecting minority shareholders, credit availability etc., by the World Bank Group released in Washington recently;